

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Jammu, the 23rd November, 2020

SO- 357 Whereas, on 28-5-2020 Police Handwara during naka checking at Pandithpora arrested two HM terrorists namely Muzamil Ahmad Peer S/O Nazir Ahmad R/O Muqam Shahwali Drugmulla and Aasif Ahmad Dar S/O Ab. Ahad Dar R/O Tulwari Langate and recovered 02 Pistols, 02 Pistol magazine and 20 Pistol Rounds from their possession; and

2. Whereas, a Case FIR No. 68/2020 U/S 13,18,20 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Kralgund and investigation was set into motion; and

3. Whereas, during investigation the site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during investigation of the case it was revealed that the accused persons Muzamil Ahmad Peer and Aasif Ahmad Dar were affiliated with HM outfit and had procured the

arms/ammunition from the HM outfit for carrying out the subversive activities in the area; and

5. Whereas, during the further course of investigation it was established that the accused persons under a criminal conspiracy had hidden some posters of HM outfit at Tilwari Langate. Subsequent to the disclosure of accused Aasif Ahmad Dar, four posters of HM outfit were recovered from Tilwari Langate; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has prima facie established involvement of the below mentioned accused persons for commission of offences punishable under section as shown against each of Unlawful Activities (Prevention) Act, 1967:-

S.No	Name of the accused	Offence
1	Muzamil Ahmad Peer S/O Nazir Ahmad Peer R/O Muqam Shahwali Drugmjulla	13,18,20 ULA (P) Act
2	Aasif Ahmad Dar S/O Ab. Ahad Dar R/O Tulwari Langate.	

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,18,20 ULA (P) Act, in the case FIR No. 68/2020 of Police Station Kralgund.

By order of the Government of Jammu & Kashmir.

Sd/-

Principal Secretary to Government  
Home Department.

Dated: 23-11-2020

No:-Home/Pros/176/S/2020

**Copy to the:-**

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

Special Secretary to Government  
Home Department.

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law

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